

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:511  
ANSWERED ON:25.02.2010  
MONITORING OF FREE LEGAL AID  
Natarajan Shri P.R.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is monitoring and evaluating the functions and activities of the free legal aid authorities and the free legal aid centers functioning under them;
- (b) if so, the details thereof;
- (c) whether the Government has received proposal to expand its activities to reach out to the all needy poor under trial prisoners;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M, VEERAPPA MOILY)

Parts (a) to (e) The National Legal Services Authority (NALSA) has set up a mechanism for monitoring and evaluating the functions and activities of the various legal services institutions established under the Legal Services Authorities Act, 1987 which was approved by its Central Authority consisting of Members including representatives from the Ministries of Law and Justice and Finance. A National Plan of Action for the year 2009-10 was drawn up by National Legal Services Authority to be implemented by the 35 States Legal Services Authority and 596 District Legal Services Authorities and 2037 Taluk Legal Services Committees in the country. NALSA is taking measures for development of a web based monitoring system for monitoring of the activities of all legal services institutions upto the Taluk Legal Services Committee throughout India.